

[Shri M. Kandaswamy]

be due to shortage of coal. We understand that coal is being allotted to Northern States, viz, U.P.; Bihar; Maharashtra, Andhra Pradesh etc. If the ratio is distributed to Tamil Nadu also the Thermal Units will be able to function properly.

If the Thermal Units are equipped with full capacity, it will be possible to reduce the impact of power cuts on textile mills, large-scale, small-scale industries, agricultural and engineering foundaries. Since the livelihood of nearly lakhs of workers are involved, it is demanded that immediate steps should be taken to supply sufficient quantity of coal from the proper commissioning of second stage of Thermal Units in Tamil Nadu.

I further.....

MR. DEPUTY-SPEAKER: Whatever you have given, which has been approved, only will go on record.

(iv) DEALERSHIP POLICY OF MARUTI LTD.

SHRI RATANSINH RAJDA (Bombay South): This Parliament has passed and adopted the Maruti Limited (Acquisition and Transfer of Undertakings) Act, 1980. The said Act provides *inter-alia* for the acquisition and transfer of undertakings of Maruti Limited with a view to securing the utilisation of the available infrastructure, to modernise the automobile industry, and for matters connected therewith or incidental thereto. The Government is duty-bound to protect and safeguard the interests of all those who assisted and cooperated the plan to produce a small car named Maruti Car.

Late Shri Sanjay Gandhi entered into an agreement known as Dealership Agreement with about 73 persons hailing from different parts of the country and appointed these 73 persons to be dealers of M/s. Maruti Limited in different parts of our country. These dealers on

their part paid on the average a sum of Rs. 3 lakhs aggregating to an amount of Rs. 2.39 crores on the demand of M/s. Maruti Limited. Besides investing such a huge amount to the tune of Rs. 2.39 crores these original dealers invested in shares, in show-rooms and workshops and other sales facilities. They had raised these funds at the cost of their running professions by sale or mortgage of their properties and borrowing from banks and private sources. They thus created sales infrastructure. But unfortunately the Maruti Car proved to be a still born child.

In the wake of nationalisation the new nationalised establishment has taken over assets as well as liabilities of the previous company.

These 73 original dealers, therefore, feel that they are *ipso facto* dealers of the nationalised establishment. It becomes the moral and legal duty on the part of the Government while floating the government company to accept and safeguard the rights, title and interests of all these original dealers and appoint them outright the dealers in their territories assigned to them as per the past agreement.

In the case of nationalisation of many other under-takings, the dealers who then existed were accepted as the dealers of the nationalised concern. It would be therefore prudent, just, proper and in the fitness of things that the Government should unequivocally announce the original dealers as *de-jure* and *de facto* dealers of the nationalised concern.

(vii) ERADICATION OF ENCEPHALITIS FEVER FROM GORAKHPUR DISTRICT

श्री महावीर प्रसाद (बांसगांव) : मैं आपके माध्यम से केन्द्रीय सरकार का ध्यान संसदीय निर्वाचन क्षेत्र बांसगांव एवं सम्पूर्ण गोरखपुर जनपद में जोरों से व्याप्त मस्तिष्क ज्वर की ओर आकर्षित करना चाहता हूँ। श्रीमन्, सम्पूर्ण जनपद